

State Vs. Kapil @ Manwa
FIR no. 498/2019
PS: Raj Park
u/sec. 25/54/59 Arms Act

02.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

Concerned Ahlmad/Reader has not appeared alongwith record as per order dated 01.06.2020.

Let order dated 01.06.2020 be complied afresh for 03.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Surender @ Happy
FIR no. 185/2020
PS: North Rohini
u/sec. 186/353/482 IPC & 25/27 Arms Act

02.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
 Ld. counsel for applicant.

Reply filed by Dy. Superintendent, Central Jail no. 13, Mandoli, Delhi. A copy of the same be provided electronically (by email or watsapp) by the reader to the counsel for applicant today itself.

Report filed by the Jail Superintendent makes it apparently clear that the accused has been detained in judicial custody in other cases. The details of such cases has been appropriately mentioned in the reply so filed by the Dy. Superintendent.

The present application was filed for calling status report. The same has been filed. The application stands disposed off accordingly.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Pankaj @ Ankit
FIR no. 136/2017
PS: Maurya Enclave
u/sec. 356/379 IPC

02.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present matter has been taken up for hearing through video conferencing to contain the spread of Covid-19.

Present : Ld. APP for State.

Sh. Ashwani, Asst. Ahlmad in the court of Ld. ACMM Sh. Atul Krishan Aggarwal in person. He states that the details as required by order dated 01.06.2020 could not be placed and seeks some time to furnish the same. He is directed to furnish the same by tomorrow. Further a fresh court notice be issued to the Ahlmad Concerned for furnishing the records as requisitioned as per order dated 01.06.2020.

Let the matter be placed on 03.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Pankaj @ Ankit
FIR no. 00004/2017
PS: Maurya Enclave
u/sec. 392 IPC

02.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present matter has been taken up for hearing through video conferencing to contain the spread of Covid-19.

Present : Ld. APP for State.

Sh. Ashwani, Asst. Ahlmad in the court of Ld. ACMM Sh. Atul Krishan Aggarwal in person. He states that the details as required by order dated 01.06.2020 could not be placed and seeks some time to furnish the same. He is directed to furnish the same by tomorrow. Further a fresh court notice be issued to the Ahlmad Concerned for furnishing the records as requisitioned as per order dated 01.06.2020.

Let the matter be placed on 03.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Ankit
E FIR no. 10950/2020
PS: North Rohini
u/sec. 379/411 IPC

02.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

Reply filed electronically by the IO concerned. A copy of same alongwith complete case record be sent to the court concerned on resumption of normal court proceedings. Same is perused.

Learned counsel for the applicant states that accused is in J/C since 17.05.2020 and has been falsely implicated in the present case.

Ld. APP for the state opposed the bail application on the ground that if bail is granted, the chances of the accused jumping bail and commit offence of same nature.

Heard. Perused the material available on record.

In the present case, the accused was arrested on 17.05.2020 and the case property has already been recovered from him. Further more he has been in custody for a period exceeding 15 days and therefore this case is squarely covered by the guidelines dated 07.04.2020 of HPC wherein it has been resolved that UTPs in cases involving punishment for a term upto seven years and in custody for period of more than 15 days may be released on interim bail for period of 45 days. Moreover, the case also falls within the ambit of orders passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no.

1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020. According, the accused **Ankit** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

A copy of order be provided by the Reader electronically to learned counsel for applicant/accused.

Copy of this order be sent to Jail Superintendent for compliance.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Wakil Sahani
FIR no. 542/2019
PS: Prem Nagar
u/sec. 420 IPC

02.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

Reply filed electronically by the IO concerned. A copy of same alongwith complete case record be sent to the court concerned on resumption of normal court proceedings. Same is perused.

Learned counsel for the applicant states that accused is in J/C since 06.01.2020 and has been falsely implicated in the present case.

Ld. APP for the state opposed the bail application on the ground that if bail is granted, the chances of the accused jumping bail and commit offence of same nature.

Heard. Perused the material available on record.

In the present case the accused has been charged for the offences u/sec. 467 IPC which is punishable with imprisonment for a term upto ten years, therefore, the application of the accused does not fall within the ambit of guidelines of Hon'ble HPC, Delhi High Court dated 07.04.2020 as he has been in judicial custody for a period less than a year.

Moreover, the reply filed by the IO makes it amply clear that the accused has been involved in multiple offences of similar nature. Furthermore, the medical record placed on record by the counsel for accused are dated previous to his arrest and therefore no ground of urgency in relation to the ailment complained is made out. Therefore the application filed by applicant is dismissed being devoid of merits.

A copy of this order be sent to learned counsel for applicant/accused through email/watsap etc.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Rakesh Kumar
FIR no. 95/2020
PS: Subhash Place
u/sec. 384/411/420/482 IPC

02.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

Copy of charge-sheet as directed to be filed vide order dated 29.05.2020 has not yet been placed on record. Fresh court notice be issued to the Ahlmad/Reader concerned for placing of the same on the next date of hearing.

At this stage, learned counsel for accused prays that the accused may be enlarged on interim bail. Perusal of previous orders passed in reference to the present case makes it amply clear that the bail application of the accused has already been rejected vide order dated 07.04.2020 and 23.04.2020 on the ground that the case of the accused does not fall within the ambit of guidelines issued by Hon'ble HPC, Delhi High Court. Therefore the prayer of grant of interim bail of the accused is rejected as his case does not fall within the ambit of guidelines issued by Hon'ble HPC, Delhi High Court.

A copy of order be provided by the Reader electronically to learned counsel for applicant/accused.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Jiten @ Jeetu
FIR no.3660/2020
PS: South Rohini
u/sec. 379/411/34 IPC

02.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

Perusal of case record shows that release warrant was already issued vide order dated 27.05.2020 on similar application in relation to the aforementioned accused. However, the accused has still not been released from jail and a report in this regard was called upon from the jail authorities vide order dated 28.05.2020.

Perusal of the record also shows that the accused has been imprisoned in District Jail Gautambudh Nagar whereas the clarification/report had been sent to Dy. Superintendent, Central Jail Tihar, Delhi. Ahlmad is directed to issue court notice to Jail Superintendent Tihar as well as Jail Superintendent Gautam Budh Nagar for calling of report as directed by 30.05.2020.

Furthermore, Jail Superintendent Tihar and Jail Superintendent Gautam Budh Nagar are directed to file the list of cases under which the accused is undergoing J/C in their respective jail complexes. Same be filed positively by 03.06.2020.

A copy of order be provided by the Reader electronically to learned counsel for applicant/accused.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Saurabh
FIR no.3660/2020
PS: South Rohini
u/sec. 379/411/34 IPC

02.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

Report as required from Jail Superintendent G.B. Nagar, Noida and from SHO concerned, as was directed to be filed, vide order dated 30.05.2020 has not yet been placed on record. Fresh court notice be issued to Jail Superintendent Gautam Budh Nagar, Noida for filing of same on next date of hearing.

Since report has not been filed by the SHO concerned, court notice be issued to the DCP concerned for placing on record the report as envisaged vide order dated 30.05.2020.

Let the matter be fixed on 03.06.2020.

A copy of order be provided by the Reader electronically to learned counsel for applicant/accused.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Vishal Singh
FIR no. 285/2019
PS: South Rohini
u/sec. 392/411/34 IPC

02.06.2020

This is an interim bail application moved on behalf of accused Vishal Singh through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state through video conferencing.

Ms. Saraswati Solanki, Ld. LAC for the accused through video conferencing.

Heard.

The accused is charged with offence u/sec. 392 IPC which is punishable for a term upto 10 years and he is in J/C since 20.10.2019. Therefore, the present case does not fall within the ambit of guidelines issued by Hon'ble HPC, Delhi High Court.

Let a report be called from concerned SHO for **03.06.2020**.

A copy of order be provided by the Reader electronically to learned counsel for applicant/accused.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Vicky
FIR no. 119/2020
PS: Subhash Place
u/sec. 392/411/34 IPC

02.06.2020

This is an interim bail application moved on behalf of accused Vishal Singh through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state through video conferencing.

Ms. Saraswati Solanki, Ld. LAC for the accused through video conferencing.

Heard.

The accused is charged with offence u/sec. 392 IPC which is punishable for a term upto 10 years and he is in J/C since 20.10.2019. Therefore, the present case does not fall within the ambit of guidelines issued by Hon'ble HPC, Delhi High Court.

Let a report be called from concerned SHO for **03.06.2020**.

A copy of order be provided by the Reader electronically to learned counsel for applicant/accused.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Ravi
FIR no. 530/2018
PS: Sultan Puri
u/sec. 324 IPC

02.06.2020

This is an interim bail application moved on behalf of accused Ravi through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state through video conferencing.

Ms. Saraswati Solanki, Ld. LAC for the accused through video conferencing.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused **Ravi** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

A copy of order be provided by the Reader electronically to learned counsel for applicant/accused.

Copy of this order be sent to Jail Superintendent for compliance.

Record be sent to the court concerned on resumption of normal court proceedings

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Raman @ Rohan
FIR no. 22217/2019
PS: Rohini North
u/sec. 379/411/34 IPC

02.06.2020

This is an interim bail application moved on behalf of accused Raman through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state through video conferencing.

Ms. Saraswati Solanki, Ld. LAC for the accused through video conferencing.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused **Raman** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

A copy of order be provided by the Reader electronically to learned counsel for applicant/accused.

Copy of this order be sent to Jail Superintendent for compliance.

Record be sent to the court concerned on resumption of normal court proceedings

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Ravi
FIR no. 228/2015
PS: Aman Vihar
u/sec. 379/411 IPC

02.06.2020

This is an interim bail application moved on behalf of accused Ravi through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state through video conferencing.

Ms. Saraswati Solanki, Ld. LAC for the accused through video conferencing.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused **Ravi** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

A copy of order be provided by the Reader electronically to learned counsel for applicant/accused.

Copy of this order be sent to Jail Superintendent for compliance.

Record be sent to the court concerned on resumption of normal court proceedings

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Deepak
FIR no. 179/2020
PS: Aman Vihar
u/sec. 356/411/34 IPC

02.06.2020

This is an interim bail application moved on behalf of accused Deepak through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state through video conferencing.

Ms. Saraswati Solanki, Ld. LAC for the accused through video conferencing.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused **Deepak** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

A copy of order be provided by the Reader electronically to learned counsel for applicant/accused.

Copy of this order be sent to Jail Superintendent for compliance.

Record be sent to the court concerned on resumption of normal court proceedings

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Raja
FIR no. 2788/2020
PS: Bharat Nagar
u/sec. 379 IPC

02.06.2020

This is an interim bail application moved on behalf of accused Raja through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state through video conferencing.

Ms. Saraswati Solanki, Ld. LAC for the accused through video conferencing.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused **Raja** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

A copy of order be provided by the Reader electronically to learned counsel for applicant/accused.

Copy of this order be sent to Jail Superintendent for compliance.

Record be sent to the court concerned on resumption of normal court proceedings

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Vishal Singh
FIR no. 36631/2019
PS: Aman Vihar
u/sec. 411 IPC

02.06.2020

This is an interim bail application moved on behalf of accused Vishal Singh through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state through video conferencing.

Ms. Saraswati Solanki, Ld. LAC for the accused through video conferencing.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused **Vishal Singh** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

A copy of order be provided by the Reader electronically to learned counsel for applicant/accused.

Copy of this order be sent to Jail Superintendent for compliance.

Record be sent to the court concerned on resumption of normal court proceedings

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Anil
FIR no. 000769/2020
PS: Aman Vihar
u/sec. 356/379/411/34 IPC

02.06.2020

This is an interim bail application moved on behalf of accused Anil through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state through video conferencing.
Ms. Saraswati Solanki, Ld. LAC for the accused through video conferencing.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused **Anil** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

A copy of order be provided by the Reader electronically to learned counsel for applicant/accused.

Copy of this order be sent to Jail Superintendent for compliance.

Record be sent to the court concerned on resumption of normal court proceedings

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Suresh
FIR no. 092/2020
PS: Ashok Vihar
u/sec. 380/457/411/34 IPC

02.06.2020

Fresh charge-sheet filed.

Present: Ld. APP for the state.

IO in person.

Heard.

Let the charge-sheet be put up before the concerned Court on
06.07.2020.

**In-charge Computer Branch is directed to upload the order on
website of the District Courts.**

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Parmod @ Ganja & Ajay @ Manja
FIR no. 46/2020
PS: Crime Branch
u/sec. 25/54/59 Arms Act

02.06.2020

Fresh charge-sheet filed.

Present: Ld. APP for the state.

IO in person.

Heard.

Let the charge-sheet be put up before the concerned Court on
06.07.2020.

**In-charge Computer Branch is directed to upload the order on
website of the District Courts.**

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Suresh
FIR no. 009860/2020
PS: Ashok Vihar
u/sec. 379/411/34 IPC

02.06.2020

Fresh charge-sheet filed.

Present: Ld. APP for the state.

IO in person.

Heard.

Let the charge-sheet be put up before the concerned Court on
06.07.2020.

**In-charge Computer Branch is directed to upload the order on
website of the District Courts.**

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Harmit @ Mit
FIR no. 008250/2020
PS: Ashok Vihar
u/sec. 482/411/34 IPC

02.06.2020

Fresh charge-sheet filed.

Present: Ld. APP for the state.

IO in person.

Heard.

Let the charge-sheet be put up before the concerned Court on
06.07.2020.

**In-charge Computer Branch is directed to upload the order on
website of the District Courts.**

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Nasimuddin & Ors.
FIR no. 36/2017
PS: Subhash Place
u/sec. 392/34 IPC

02.06.2020

This is an application received from Dy. Superintendent Jail for restoration of bail bond through personal bond without surety.

Present : Ld. APP for State through video conferencing.

Let court notice be sent to concerned Ahlmad to appear alongwith relevant record i.e. bail order and bail bonds, if furnished returnable for 03.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Nasimuddin & Ors.
FIR no.467/17
PS: Shalimar Bagh
u/sec. 392/34 IPC

02.06.2020

This is an application received from Dy. Superintendent Jail for restoration of bail bond through personal bond without surety.

Present : Ld. APP for State through video conferencing.

Let court notice be sent to concerned Ahlmad to appear alongwith relevant record i.e. bail order and bail bonds, if furnished returnable for 03.06.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Himanshu Kumar
e FIR no. 8704/2020
PS: Ashok Vihar
u/sec. 379/411 IPC

02.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.
Ld. counsel for applicant.

Present application has been filed for furnishing status report by the Jail Superintendent, Rohini Jail. Status report has been filed today. Copy of the same be supplied by the Reader to learned counsel for applicant electronically.

Perusal of previous orders shows that present FIR number has been reflected in the order dated 31.05.2020 and the Jail Superintendent was directed to consider the accused on bail in the present FIR as per order dated 01.05.2020. He was further directed to release the accused on furnishing personal bond in the sum of Rs. 20,000/-, if he was not required to be kept in J/C in any other case.

Since the original application was for furnishing of status report, which has been filed today by the Jail Superintendent, the present application is disposed off accordingly.

Copy of the order be sent electronically/by watsap by the Reader/Ahlmad to the all parties concerned.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Sanjay
FIR no.406/2019
PS: Prem Nagar
u/sec. 25/54/59 Arms Act

02.06.2020

In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and ld. counsel for applicant/accused to contain the spread of Covid-19.

Present : Ld. APP for State.

Ld. counsel for applicant.

Reply filed electronically by the IO concerned. A copy of same alongwith complete case record be sent to the court concerned on resumption of normal court proceedings. Same is perused.

At the outset, learned counsel for the applicant states that he wishes to withdraw the present application as bail has already been granted to the applicant.

At his oral request, the present bail application is dismissed as withdrawn.

Copy of the order be sent electronically/by watsapp by the Reader/Ahlmad to the all parties concerned.

A copy of this order be also sent to SHO concerned through HC Rajesh who has been assigned duty today with the court.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

State Vs. Rakesh Kumar
FIR no. 95/2020
PS: Subhash Place
u/sec. 384/411/420/482 IPC

02.06.2020

Bail application is taken up again for determining NDOH for placing on record the charge-sheet.

Present : Ld. APP for State.
Ld. counsel for applicant.

Let court notice be sent to concerned Ahlmad/Reader to appear alongwith charge-sheet of present case on 03.06.2020.

Fresh intimation be sent by the Reader electronically to learned counsel for applicant.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
Duty MM: North West
Rohini: Delhi/02.06.2020

